



Present : Mr. Sarvesh Kumar Gupta, Advocate,
for the petitioners.

Present petition has been filed under Article 226 of the Constitution for protection of life and liberty of the petitioners at the hands of respondent Nos.4 to 7.

Notice of motion to respondent Nos.1 to 3, at this stage.

Mr. Joginder Pal Ratra, Sr. DAG, Punjab, accepts notice on behalf of the respondent(s)-State and seeks time to have instructions and/or file written response in the matter.

Learned State counsel will take instructions as to whether there is any specific mechanism provided for redressal of the grievances of the run-away couples in the State of Punjab? If yes, relevant instructions/Standard Operating Procedures (SOPs) be brought on record.

Posted for 19.10.2023.

In the meanwhile, respondent No.3-SHO, Police Station Khalsa, District Tarn Taran is directed to protect life and liberty of both the petitioners as per law.

Be shown in the Urgent list.

12.10.2023

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(MAHABIR SINGH SINDHU)
JUDGE